GOVERNMENT OF TELANGANA ABSTRACT

LET&F Department – COVID-19 – The Epidemic Diseases Act, 1897 – Notification of LOCKDOWN period from 22.03.2020 to 31.03.2020 – The Telangana Shops and Establishments Act, 1988 – Declaration of paid holiday for the LOCKDOWN period and Restriction of Business hours – Orders – Issued.

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LABOUR, EMPLOYMENT, TRAINING AND FACTORIES (LAB-II) DEPARTMENT

G.O.Rt.No. 160

Dated: 23-03-2020 Read the following:

1. G.O.Ms.No.13, Health, Medical & Family Welfare (D) Department, Dated: 21.03.2020.

- 2. G.O.Ms.No.45, General Administration Department, Dated: 22.03.2020.
- 3. G.O.Ms.No.14, Health, Medical & Family Welfare (D) Department, Dated:23.03.2020.
- 4. G.O.Ms.No.46, General Administration Department, Dated: 23.03.2020.
- 5. From Commissioner of Labour, Hyderabad, Lr.No.J/COVID-19/2020, Dated: 23.03.2020.

ORDER:-

The following notification shall be published in the extra ordinary issue of Telangana Gazette dated: 23.03.2020.

NOTIFICATION

Whereas in the G.O.Ms.No.13, Health, Medical & Family Welfare (D) Department, Dated: 21.03.2020 and G.O.Ms.No.45, General Administration Department, Dated: 22.03.2020, the Government of Telangana has issued orders notifying LOCKDOWN for the period from 22.03.2020 to 31.03.2020 in the State. As a precautionary measure all shops, commercial establishments, offices, factories, workshops, godowns etc., shall close their operations. However, production and manufacturing units which require continuous process such as pharmaceuticals, API etc. may function. Further, manufacturing units engaged in production of essential commodities like dal and rice mills, food and related units, dairy units, feed and fodder units etc., will also be permitted to operate.

- 2. Further, in public interest the Government has issued instructions in G.O.Ms.No.14, Health, Medical & Family Welfare (D) Department, Dated: 23.03.2020 has issued guidelines for following social distancing norms by Shops and Establishments.
- 3. It is also expedient to restrict the business hours of shops (the shops doing the business of essential commodities like dal, rice, food and food related units, dairy etc) and to close them by 6:30 P.M. in Public Interest.
- 4. However, in the G.O.Ms.No.46, General Administration Department, Dated: 23.03.2020 certain categories of Shops and Establishments were exempted from the restriction of closing time of 6:30 PM.
 - 1. Therefore, in exercise of powers conferred under Section 13 and subsection (2) of Section 31 of the Telangana Shops & Establishments Act, 1988, all shops and establishments other than those exempted in the G.O.Ms.No.45, General Administration Department, Dated: 22.03.2020 shall be closed during notified LOCKDOWN period i.e. from 22.03.2020 to 31.03.2020 in public interest and shall be declared as paid holiday for all categories of employees.

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- 2. And that in exercise of powers conferred under Section 7 of the Telangana Shops and Establishment Act, 1988, the business hours for the shops doing the business of essential commodities mentioned above are restricted upto 6:30 PM in public interest. However, the clause of working hours shall not be applicable to Hospitals, pharmacies, optical stores, diagnostic centres, pharmaceuticals, manufacturing and their transportation.
- 5. The Commissioner of Labour, Telangana, Hyderabad and the Director of Factories, Telangana, Hyderabad shall take further action accordingly.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF TELANGANA)

AHMAD NADEEM, SECRETARY TO GOVERNMENT (FAC)

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The Commissioner, Printing Stationary and Stores Purchase, Telangana, Hyderabad for publication in the extra-ordinary issue of Telangana Gazette and supply 5 copies to Government and 100 copies to the Commissioner of Labour, Telangana, Hyderabad

The Commissioner of Labour, Telangana, Hyderabad

The Director General of Police, Telangana, Hyderabad

The Director of Municipal Administration, Telangana, Hyderabad

The Director of Ayush, Telangana, Hyderabad

The Director of Medical Education, Telangana, Hyderabad

The Director of Public Health and Family Welfare, Hyderabad

The Commissioner, Telangana Vaidya Vidhana Parishad, Hyderabad

The Director of Factories, Telangana, Hyderabad

All Collector & District Magistrates in the State

All Superintendents of Police in the State

Copy submitted to:

- 1. The Special Secretary to Hon'ble Chief Minister
- 2. The P.S. to Minister (Labour & Employment)
- 3. The P.S. to Chief Secretary
- 4. The Control Committee, G.A.D, T.S. Secretariat, Hyderabad.
- 5. The P.S. to Secretary, LET & F Department SF/SC

// FORWARDED :: BY ORDER //

SECTION OFFICER